

IN THE HIGH COURT OF JUDICATURE AT PATNA
Civil Writ Jurisdiction Case No.4219 of 2026

Kumar Mirtunjay

... .. Petitioner/s

Versus

The State of Bihar & Ors.

... .. Respondent/s

Appearance :

For the Petitioner/s : Mr. Gopal Krishna, Advocate
For the State : Mr. Government Pleader (3)

CORAM: HONOURABLE MR. JUSTICE RAJIV ROY
ORAL ORDER

2 07-04-2026

Heard the parties.

2. The present petition has been preferred for the grant of following relief(s):

“(i) for issuance of a writ in the nature of Mandamus or any other appropriate writ, order or direction commanding the Respondents-to-act under the ambit of unambiguous public purpose of the land acquisition law and desist from selling public purpose land and unacquired land for private purpose by selling it to private purpose entities with specific reference to sale of Khesra/Plot no. 723, which was acquired for the unambiguous public purpose of building houses of the company's



workers but it was not built, because a "sale notice" was published on February 4, 2026 in Hindustan newspaper, Patna edition at page no. 3 contrary to the clause in the Agreement between Bihar Government and M/S Rohtas Industries Limited under the land acquisition law.

(ii) for issuance of a writ in the nature of Mandamus or appropriate writ, order or direction commanding the Respondents to stay the sale proceeding till the claims of the Petitioner is adjudicated by this Hon'ble Court.

(iii) for issuance of a writ in the nature of Mandamus or appropriate writ, order or direction commanding the Respondents to hand over the unutilized plots of land to the Khatiyani Raiyat or legal successor on circle rate since the unambiguous public purpose for which the land was acquired by the State, and given to the company in question for utilization remains unutilized and is being sold to private purpose entities, which creates a logical and



legal compulsion for the Respondents to return the land in question to the legal heirs of the original owner.

(iv) for issuance of a writ in the nature of Mandamus or appropriate writ, order or direction commanding the Respondents to fix appropriate rate commensurate with the rate fixed by the State Government known as Circle Rate and upon payment at the same rate the land be directed to be returned to the Khatiyani Raiyat or their legal heirs.

(v) for grant of any other relief or reliefs to which the Petitioner be found entitled in law be granted to them.”

3. Let the State respondents file affidavit in the matter.

4. Issue notice to the respondent no.4 through both processes i.e. ordinary as well as registered cover with A/D for which requisites etc. must be filed within a period of two weeks failing which the application shall stand rejected without further reference to the Bench.

5. In case, the order passed is not complied and the



matter accordingly stands dismissed, subsequently, the same be
posted under the heading 'To be Mentioned'.

6. List this case on 23.06.2026.

(Rajiv Roy, J)

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